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WP-29931-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE MANINDER S. BHATTI

ON THE 14th OF AUGUST, 2025WRIT PETITION No. 29931 of 2025*DR NIRMAL SINGH SENGAR**Versus**THE STATE OF MADHYA PRADESH AND OTHERS*

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Appearance:

Shri Rameshwar Singh Thakur - Senior Advocate assisted with Shri
Hitendra Kumar Golhani - Advocate appeared for the petitioner.

Ms. Surbhi Jain Pl appeared for respondent.

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ORDER

This is a petition by the petitioner assailing the order dated 24.07.2025 (Annexure P/1) by which the petitioner's engagement as contractual appointment on the post of Guest Faculty has been cancelled.

2. It is contended by the counsel that it is a case where the petitioner has been contemned unheard. A show cause notice was issued to the petitioner on 23.07.2025 (Annexure P/14) and by the said show cause notice, the petitioner was called upon to submit an explanation within a period of one week. However, without waiting for the petitioner's response, on the very next day i.e. 24.07.2025 the Principal, Government College Bandri, District Sagar has issued the impugned order and terminated the petitioner's engagement as Guest Faculty. It is contended by the counsel apparently, the impugned order goes contrary to the principles of natural justice and the



petitioner has not at all been allowed to represent herself before passing the impugned order.

3. Counsel for the State submits that there exists a remedy of appeal in terms of circular dated 05.10.2023 which is contained in Annexure P/4.

4. Heard the submissions advanced on behalf of the parties and perused the record.

5. A perusal of the record reflects that the petitioner herein was issued a show cause notice dated 23.07.2025 (Annexure P/14) and by the said notice, the petitioner was called upon to submit her response within a period of seven days. Before the petitioner could submit her response, on the very next day i.e. 24.07.2025, the impugned order has been passed. It is apparent that authority has not waited for petitioner's response as he was supposed to give reply within a period of 7 days. Unfortunately, without extending any opportunity of hearing to the petitioner, the impugned order has been passed on the very next day i.e. 24.07.2025. As there is no adherence to the principles of natural justice, the impugned order on the face of it is unsustainable.

6. Accordingly, the impugned order dated 24.07.2025 (Annexure P/15) stands quashed. The matter is remitted back to the Principal, Government College Bandri, District Sagar with a direction to afford an opportunity of hearing to the petitioner and then to pass a speaking order in accordance with law.

7. The petitioner shall submit his reply to the show cause notice dated 23.07.2025 within a period of 10 days from today before the Principal,



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Government College Bandri, District Sagar, who in turn, shall take a final decision after considering the petitioner's reply by passing a well reasoned and speaking order within further 15 days.

8. Needless to mention that petitioner shall be permitted to continue in employment till final order in terms of this order is passed.

9. The petition stands disposed of.

(MANINDER S. BHATTI)
JUDGE

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